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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATIONS

The 4th May 1970

No. L.JL.122/70/2.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT IV OF 1970

[Received the assent of the Governor on the 28th April 1970]

THE ASSAM TEA PLANTATIONS PROVIDENT AND PENSION
FUND SCHEME (AMENDMENT) ACT, 1970

(Published in the *Assam Gazette*, Extraordinary dated the 5th May 1970)

An
Act

to amend the Assam Tea Plantations Provident Fund and Pension Fund Scheme Act, 1955

Preamble. Whereas it is expedient to further amend the Assam Act Tea Plantations Provident Fund and Pension Fund X of 1955. Scheme Act, 1955, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Twenty-first Year of the Republic of India as follows—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund Scheme (Amendment) Act, 1970.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 2 of Assam Act of 1955. 2. In section 2(d) of the principal Act, for the figures "Rs.500.00" occurring between the words "exceed" and "per mensem" the figures and words "Rs.1,000.00 (Rupees one thousand)" shall be substituted.

The 4th May 1970

No.LJL.18/70/6.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT V OF 1970

[Received the assent of the Governor on the 28th April, 1970]

THE ASSAM CRIMINAL LAW (AMENDMENT) ACT, 1970

(Published in the *Assam Gazette*, Extraordinary dated the 5th May 1970)

**An
Act**

to amend the Rules for the Administration of Justice in the North Cachar Hills Subdivision of the State of Assam.

Preamble. Whereas it is expedient to amend the Rules for the Administration of Justice in the North Cachar Hills Subdivision of the State of Assam, hereinafter called the said Rules, in the manner hereinafter appearing ;
It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Criminal Law (Amendment) Act, 1970.
- (2) It shall have the like extent as the said Rules.
- (3) It shall come into force at once.

Amendment of rule 1.

2. In rule 1 of the said Rules:—
 - (1) the words "United District of Mikir and North Cachar Hills, Subdivisional Officer" shall be deleted.